

I assure you right now that whatever assistance you want for marketing and processing, I am prepared to give the necessary help. As far as the N. C. D. C.'s help, all the strength and financial resources of the N. C. D. C. will be placed at the disposal of the Kerala Government to the extent possible and feasible. We will consult you and consult the Kerala and also try to go into that matter, but I cannot say off-hand right now, what should be the price policy.

Sir, I am glad that the Hon'ble Lady Member suggested that some Board be set-up for coconut. All these suggestions will be considered when I am discussing with the Members from Kerala. With these few words, I finish.

SHRI. C.M. STEPHEN : There is a thinking that the price now prevails is fairly normal and nothing more is necessary. Do you agree with that or do you agree with our contention that the price must be satisfactory ?

SHRI ANNASAHAB P. SHINDE : I feel you have a very strong case.

SHRI DINFN BHATTACHARYA .
What is your immediate suggestion ?

SHRI ANNASAHAB P. SHINDE : I wish if was so easy I said about imports, I said about credit policies, I said I will take up with the Reserve Bank of India about long-term and short-term marketing and processing arrangements. I have already made observations. I think Hon. Members should appreciate the way my Ministry is trying to go into these problems.

MR. DEPUTY SPEAKER : We now take up Private Members' Business. Bills to be introduced.

15 30 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL*

(Amendment of sections 2,7, etc.)

SHRI B.S. BHAURA (Bhatinda) : I beg

move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted

SHRI B.S. BHAURA : I introduce the Bill.

PREVENTION OF LOTTERIES BILL*

SHRI ANADI CHARAN DAS (Jajpur) : I beg to move for leave to introduce a Bill to provide for the prevention of State lotteries.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of State lotteries."

The motion was adopted

SHRI ANADI CHARAN DAS : I introduce the Bill.

BAN ON COMMUNAL POLITICAL PARTIES BILL*

SHRI SAMAR GUHA (Contai) : I beg to move for leave to introduce a Bill to provide for a ban on activities of communal political parties and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a ban on activities of communal political parties and for matters connected therewith."

The motion was adopted.

SHRI SAMAR GUHA I introduce the Bill

FREEDOM ON ENTRY TO PUBLIC PLACES OF WORSHIP BILL*

SHRI SAMAR GUHA (Contn) I beg to move for leave to introduce a Bill to provide for freedom of entry to public places of religious worship and for matters connected therewith

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for freedom of entry to public places of religious worship and for matters connected therewith"

The motion was adopted

SHRI SAMAR GUHA I introduce the Bill

CIVIL LIBERTIES COMMISSIONS BILL*

DR KARNI SINGH (Bikaner) I beg to move for leave to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution,

The motion was adopted

DR KARNI SINGH I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Substitution of article 335)

SHRI C T DHANDAPANI (Dharapuram) I beg to move for leave to introduce

a Bill further to amend the Constitution of India

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI C T DHANDAPANI I introduce the Bill

**FACTORIES (AMENDMENT) BILL*
(Amendment of Section 2)**

SHRI C T DHANDAPANI (Dharapuram) I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948"

The motion was adopted

SHRI C T DHANDAPANI I introduce the Bill

RAILWAYS (ABOLITION OF CASUAL LABOUR) BILL*

श्री हुकम चंद कछवाय (मुरेना) उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि रेलों में आकस्मिक श्रम नियोजित करने की प्रवृत्ति के उत्पादन का उन्मूलन करने वाले विवेक को पुर स्थापित करने की अनुमति दी जाये।

MR DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to provide for the abolition of the practice of employing casual labour in the Railways"

The motion was adopted

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